

ACTION TAKEN REPORT (ATR) OF GUJARAT POLLUTION CONTROL BOARD IN COMPLIANCE OF HON'BLE NGT WESTERN ZONE BENCH, PUNE IN THE MATTER OF ORIGINAL APPLICATION NO. 20 OF 2024 (WZ) WRT EARLIER LETTER PETITION NO.05/2024(WZ)

(I) PREAMBLE

Perused the report of learned Registrar dated 08.01.2024 with respect to a complaint/letter received through e-mail dated 03.01.2024 made by the Azad Hind Mazdoor Sena, At: A.K. Road, Fulpada, Surat-395 006, alleging therein that respondent- Vikas Trendz Pvt. Ltd. Address: Block No.505, NH No.8, Palsana, Surat-394 315 is a mill, which burns restricted wood for producing water steam for mill boiler, resulting in emission of heavy polluted black fog in the nearby area, which is dangerous to the public health and is leading to various diseases such as T.B. & Bronchitis.

Hon'ble NGT issued the following Direction as per order 11/01/2024.

Relevant Para 3, is reproduced as “Prima facie, we find substance in the complaint and allegations made therein. Therefore, we deem it appropriate to call for a report from the Member Secretary, Gujarat Pollution Control Board (GPCB) with respect to the truthfulness of this complaint made to us, which shall be verified after visiting the spot by the responsible Officer of the said authority.”

(II) BASIC INFORMATION OF INDUSTRY

- Vikas Trends Pvt. Ltd, (GPCB ID: 31864) is a textile industry which engaged in Dyeing & Printing of Grey Fabrics at Block No: 505, Near Gujarat Eco Textile Park Ltd., Palsana - 394315, Tal: Palsana, Surat.
- Unit having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 30/06/2024 for the manufacturing of “Dyeing & Printing of Grey Fabrics – 6000000 Meter/Month”. [Copy of CTO/CC&A is annexed herewith and marked as “Annexure – A”]

(III) THE INSPECTION OF ABOVE MENTION UNIT WAS CARRIED OUT BY THE REGIONAL OFFICE, SURAT OF GUJARAT POLLUTION CONTROL BOARD AND AS PER THE INSPECTION REPORT DATED: 20/04/2024 OBSERVATION/ FACTUAL DETAILS ARE AS UNDER:

- This unit is visited with reference to CCA renewal application. Unit is engaged in “Dyeing of Art Silk Grey Fabrics-60, 00,000 Meters/Month” for the same unit has obtained valid CCA-A vide C.O NoAWH-120901 having validity up to 30-6-2024. During visit unit is found in operation.
- Source of water supply is from bore well. Generated industrial w/w is being treated in provided primary ETP units and partly reuse in mfg process for washing section and remaining w/w discharged in to CETP- NPICSL for further treatment & disposal through u/g drainage system. Sample of w/w from outlet of industry is collected, as mentioned in sample details. Generated domestic w/w is disposed off in to soak pit system. Unit has provided flow meter at final outlet of ETP and noted reading-807610 m³.

- Unit has provided steam Boiler (Cap- 7.5 TPH) and TFH (Cap- 4000 U) having common stack. Unit has provided TCS, Bag Filter followed by Alkali scrubber as APCMs attached with steam Boiler & MCS, Bag filter and alkali scrubber as an APCM to TFH. During visit Boiler and TFH along with its APCMs are found in operation. Coal is used as fuel in boiler and TFH. Unit has adopted auto fuel firing system. One flue gas stack sample is collected from common stack attached to boiler & TFH, details are as per data sheet. Unit has provided energy meter for the operation of APCMs & its reading noted as 12539 KWH (for Boiler) & 08129 KWH (for TFH). Unit has provided CEMS device and noted reading-36.24 mg/Nm³. Unit has four D. G. Sets (Cap-500x2, 380, 125 KVA) as standby facility.
- During visit @ 120 Nos. of discarded drums are store in storage area within premises.
- [Copy of Inspection Report is annexed herewith and marked as “Annexure – B”]

ANALYSIS RESULTS OF COLLECTED SAMPLES

<u>Final outlet of industry</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
pH	7.59	6.5 to 8.5
Colour	50	100
Total Dissolved Solids (TDS)	1982	2100
Suspended Solids (SS)	108	300
Chloride	563	600
Chemical Oxygen Demand (COD)	904	1000
Biological Oxygen Demand (BOD)	235	400
****All the parameters in mg/L except pH and Colour		

<u>From stack attached to Boiler & TFH through APCM</u>		
<u>Parameters</u>	<u>Results</u>	<u>Norms</u>
Particulate Matter (PM)	135 mg/Nm ³	150 mg/Nm ³
SO ₂	10.83 ppm	100 ppm
NO _x	4.07 ppm	50 ppm

[Copy of Analysis Reports are annexed herewith and marked as “Annexure – C”]

CONCLUSION:

Looking at the representations of the complainer and inspection report as well as collected samples analysis reports, no violation/non-compliance observed as per the content of the complainer and unit is found in compliance of CCA issued by this Board.

The Board has published various Gazetted Notifications for the use of solid fuels in industrial utilities, and the wood was included in the list of approved fuels. The copy of various Gazetted Notification published by the Board are annexed herewith and marked as “Annexure – D”.

“We regret for not submitting the action taken report in time”

**GUJARAT POLLUTION CONTROL BOARD**

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

CCA-Amendment
(No. AWII-120901)

NO: GPCB/CCA-SRT-1067/ID-31864/

Date:

TO,

M/s. Vikas Trends Pvt. Ltd.
Block No: 505, Nr. Gujarat Eco Textile Park,
Palsana – 394315,
Tal: Palsana, Dist: Surat.

SUB: Amendment in the consolidated consent & Authorization of the Board.

REF: 1) CCA order No: AWII-107839, Dated: 29/05/2020 under various Environmental Acts/Rules.
2) This office CTE-amendment (CTE-114120) order no: GPCB/CCA-SRT-1067/ID-31864/597325, Dated: 07/08/2021, valid up to 27/06/2028.
3) Your CCA Amendment Application Inward ID No. **258663** dated **05/06/2022**.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous and Other Waste (Management and Transboundary) Rules, 2016 & framed under the Environment (Protection) Act-1986. The Board has granted CCA vide order No. AWII-107839 issued vide this office letter no: GPCB/CCA-SRT-1067/ID-31864/560818 dated 29/05/2020, valid up to 30/06/2024.

The Board has right to review and amend the conditions of the said CCA order.

The said CCA order is further amended as below.

1. This order shall be read as CCA-Amendment Order No. **AWII-120901** date of issued **22/08/2022** valid up to **30/06/2024**.
2. The condition No-2 of the said CCA order is amended as below
 2. The consents shall be valid up to **30/06/2024** for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products:

Sr. No.	Product	Existing quantity as per CCA	Quantity as per CTE- Amendment	Total Quantity after CCA Amendment
1	Dyeing & Printing of Art silk Grey Fabrics	55.00,000 Meters/Day	(+) 5.00,000 Meters/Day	60.00,000 Meters/Day

Subject to specific condition:

- I. To do retrofitting at D.G. Set for emission control and unit shall submit compliance with respect to Board circular No. GPCB/Air Action-03(1)(E)/599145/, dated: 27/08/2021 in the matter of NGT O.A. No. 681/2018.
- II. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.

M/s. Vikas Trends Pvt. Ltd. (ID: 31864)

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III. Industry shall provide dedicated storage facility for fly ash.

IV. Industry shall comply with fly ash notification 1999 as amended from time to time.

3. The following condition mention under the head of "CONDITIONS UNDER WATER ACT, 1974" of the above said CCA order shall be amended and read as under:

3.1. Water Source: Borewell.

3.2. The quantity of the fresh water consumption for industrial purpose, shall be increased from 2115 KI./Day to 2670 KI./Day.

3.3. The quantity of the water consumption for domestic purpose, shall not exceed 34 KI./Day.

3.4. The quantity of the domestic waste water (Sewage), shall not exceed 30 KI./Day.

3.5. Domestic effluent shall be disposed off along with industrial wastewater to CETP of M/s. New Palsana Industrial Co-op Society Ltd.(NPICSI).

3.6. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall be increased from 1710 KI./Day to 1861 KI./Day (Total Booked load in CETP: 1425 KI./Day).

4. The following condition mention under the head of "CONDITIONS UNDER AIR ACT, 1981" of the above said CCA order shall be amended and read as under:

4.1. The following shall be used as fuel in Steam Boiler, Thermo Pack, and D.G. Sets respectively.

Sr. No.	Fuel	Existing	Proposed	Total
1	Coal	35 MT/Day	10 MT/Day	45 MT/Day
2	Diesel	30 Lit/hr.	337 Lit/hr.	367 Lit/hr.

4.2. The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

4.3. The flue gas emission through Steam Boiler, Thermo Pack and D.G. Sets stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control system	Parameter	Permissible Limit
1	Steam Boiler (6 TPH) (Remove)	Remove	Remove	NIL	NIL
	Thermopack (2000 U) (Remove)		Remove	NIL	NIL
2	Steam Boiler (7.5 TPH) (Proposed)	36 (Common Stack)	Multi Cyclone Separator + Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
	Thermopack (4000 U) (Proposed)		Multi Cyclone Separator + Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm



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3	D.G. Set (200 KVA) (Remove)	Remove	Remove	NIL	NIL
4	D.G.Set-2 nos. (500 KVA & 125 KVA) Stand by (Proposed)	11	Acoustic Enclosure	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
5	D.G.Set-2 nos. (500 KVA & 380 KVA) Stand by (Existing)	11	Acoustic Enclosure	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm

5. The Condition No. 6.2 of above said CCA amended and shall be read as under.

6.2 **M/s. Vikas Trends Pvt. Ltd.** hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Block No: 505, Nr. Gujarat Eco Textile Park, Palsana – 394315, Tal: Palsana, Dist: Surat.**

Sr. No.	Waste (Schedule-I/ Category)	Existing Quantity	CCA Amendment Applied For	After CCA Amendment Total Quantity	Disposal Method
1	ETP Sludge (I/35.3)	53 MT/Year	(+) 0.5 MT/Year	53.5 MT/Year	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site through online xgn generated manifest system only & GPS mounted vehicle only.
2	Used Oil (I/5.1)	0.55 MT/Year	(+) 0.05 MT/Year	0.60 MT/Year	Collection, storage, transportation and disposal by selling to Registered re-refiners through online xgn generated manifest system only & GPS mounted vehicle only.
3	Empty barrels/ containers/ liners contaminated with hazardous chemicals/wastes (I/33.1)	2.20 MT/Year	(+) 2.21 MT/Year	4.41 MT/Year	Collection, storage transportation and disposal to authorized decontaminators through online xgn generated manifest system only & GPS mounted vehicle only.

6. The rest of the conditions of the above referred CCA order No. AWII-107839 shall remain unchanged. You are directed to comply with these conditions.

For and on behalf of
Gujarat Pollution Control Board

(M. R. Macwana)
Unit Head, Surat



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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**CCA-Amendment
(No. AWH-107839)**

NO: GPCB/CCA-SRT-1067(4)/ID-31864/

Date:

TO,

M/s. Vikas Trends Pvt. Ltd.

Block No: 505,

Nr. Gujarat Eco Textile Park,

Palana-394315,

Tal: Palana, Dist: Surat.

SUB: Amendment in the consolidated consent & Authorization of the Board.

REF: 1) CCA order No: - AWH-104855, Dated-26/10/2019 under various Environmental Acts/Rules

2) This office CTE-amendment order no:- GPCB/CCA-SRT-1067(4)/ID-31864/530162. Dtd: 11/12/2019.

3) Your CCA Amendment Application Inward ID No.169080 dated 31-01-2020.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) 1981 and Authorization under under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 & framed under the Environment (Protection) Act-1986, The Board has granted CCA vide order No. AWH-104855 issued vide this office letter no. GPCB/CCA-SRT-1067(4)/ID-31864/526560 dated 11/11/2019, valid up to 30/06/2024.

The Board has right to review and amend the conditions of the said CCA order.
The said CCA order is further amended as below.

1. This order shall be read as CCA-Amendment Order No. AWH-107839 date of issued 17-04-2020 valid up to 30-06-2024.
2. The condition No-2 of the said CCA order is amended as below
 2. The consents shall be valid up to 30-06-2024 for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the following items/products:

Sr. No.	Product	Quantity as per CCA dated:11/11/2019	Quantity as per CTE- Amendment dated:11/12/2019	Total Quantity after CCA Amendment
1	Dyeing of Art Silk Grey Fabrics	20,00,000 Meters/Day	35,00,000 Meters/Day	55,00,000 Meters/Day

Subject to specific condition:

1. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).

M/s. Vikas Trends Pvt. Ltd.(ID-31864)

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2. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
 3. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
 4. Unit shall comply with Solid Fuel Guidelines as well as Coal handling guidelines of the Board.
 5. Industry shall provide dedicated storage facility for fly ash.
 6. Industry shall comply with fly ash notification 1999 as amended from time to time.
3. The condition No-3 of the said CCA order is amended as below:

3. **CONDITIONS UNDER WATER ACT, 1974:**

- 3.1. Source of water: Borewell.
- 3.2. The quantity of the fresh water consumption for industrial purpose, after CCA-Amendment, shall be increased from 970 KL/Day to 2115 KL/Day.
- 3.3. The quantity of the water consumption for domestic purpose, after CCA-Amendment, shall be increased from 20 KL/Day to 34 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations, after CCA-Amendment, shall be increased from 800 KL/Day to 1740 KL/Day. (Total Booked load in CETP: 1710 KL/Day)
- 3.5. The quantity of the domestic waste water (Sewage), after CCA-Amendment, shall be increased from 18 KL/Day to 30 KL/Day.
- 3.6. Industrial effluent, after necessary treatment shall be reused up to maximum extent & remaining shall be sent to CETP for further treatment.
- 3.7. Industry shall provide fixed pipeline with flow meter for the reuse of effluent and maintain its records.
- 3.8. Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.9. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. New Palsana Industrial Co-op Society(NPICSL).

PARAMETERS	CETP INLET NORMS
PH _e	6.5 TO 8.5
Temperature	40° C
Colour (pt.co.scale) in units	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Chlorides	600 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l



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Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	400 mg/l
COD	1000 mg/l
Total Dissolved Solids	2100 mg/l

3.10. The final treated effluent confirming to the above standards shall be fully conveyed into CETP of M/s. New Palana Industrial Co-op Society (NPICSL) through underground drainage system of NPICSL & in no case effluent shall be discharged in to Environment by any means.

3.11. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Dissolved Solids	2100 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2.0 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphate	1000 mg/l

OR

The applicant shall stop its production activities if the effluent is not adequately treated by the CETP of NPICSL to conform to the standards specified by G.P.C.B.

3.12. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. NPICSL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.

3.13. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.

3.14. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.

3.15. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.

M/s. Vikas Trends Pvt. Ltd.(ID-31864)

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- 3.16. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the under ground drainage system of NPICSL.
- 3.17. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of NPICSL.
- 3.18. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of NPICSL.
- 3.19. The ENTIRE quantity of industrial effluent shall have to be conveyed by NPICSL. In no circumstances the effluent either treated or untreated shall be discharged any where else.
- 3.20. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.21. NPICSL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
- 3.22. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & NPICSL on or before fifth day of the succeeding month.
- 3.23. In case of shut-down of plant for more than three days for any reason, the NPICSL unit member shall intimate to NPICSL authority & GPCB well in advance for the better operation & management of CETP.
- 3.24. The authorized representative of NPICSL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.
- 3.25. If the NPICSL authority terminates the membership of the applicant for CETP, the NPICSL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the NPICSL membership is resumed.
- 3.26. The applicant shall put up at the entrance a board displaying NPICSL membership number & date of joining of NPICSL, the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of GSECL.

4. Condition No-4 of the said CCA order is amended as below.

4. CONDITIONS UNDER AIR ACT,1981:

4.1. The Following shall be used as fuel in Steam Boiler, Thermo Pack, and D.G.Sets respectively.

Sr. No.	Fuel	Existing Quantity	Proposed Quantity	Total Quantity
1)	Coal	21 MT/Day	14 MT/Day	35 MT/Day
2)	Diesel	30 lit/hr	----	30 lit/hr



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4.2. Applicant shall install & operate air pollution control system in order to achieve norms prescribed below:

4.3. The flue gas emission through stack attached to Steam Boiler, Thermo Pack, and D.G.Sets shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control system	Parameter	Permissible Limit
1	Steam Boiler (6 TPH)	36 (Common Stack)	Multi Cyclone Separator, Water Scrubber & bag filter	PM SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
	Thermopack (2000 U)		Multi Cyclone Separator, Water Scrubber & bag filter	PM SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
2	D.G.Set (200 KVA) Stand by	11	---	PM SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
3	D.G.Set-1 nos (500 KVA, 380 KVA) Stand by	11	---	PM SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm

4.4. There shall be no process gas emission from the manufacturing process as well as any other ancillary process.

4.5. Industry shall take adequate measure to Control dusting due to storage, transportation & handling of Coal & fly ash.

4.6. Industry shall comply with Coal handling guideline of the Board.

4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.

4.8. Ambient air quality within the premises of the industry shall conform to the following standards.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB (a) during day time and 70 dB (A) during night time. Day time is reckoned in between 6a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

4.11. **D.G. Sets Conditions**

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G.Sets standards:-

The flue gas emission through stack attached to D.G.Sets shall conform to the following standards.

- a) The minimum height of stack to be provided with each of the generator set shall be $H=h + 0.2 (KVA)^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacturer which would help prevent noise levels of the DG Set from deteriorating with use

5. Condition No. 6 & 7 of the said CCA order is amended as below.

6. **AUTHORIZATION** as per **HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- **AWH-107839** date of Issue: **17-04-2020**.

6.2 **M/s. Vikas Trends Pvt. Ltd.** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Block No: 505, Nr. Gujarat Eco Textile Park, Palsana-394315, Tal: Palsana, Dist: Surat.**

Sr. No.	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Chemical Sludge from waste water treatment	53	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.



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2	Used Oil	0.55	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	2.2	33.1	Collection, storage transportation and disposal to authorized decontaminator

6.2 The authorization shall be valid up to 30-06-2024.

6.3 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.4 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

7. TERMS AND CONDITIONS OF AUTHORISATION

7.1: The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.

7.2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

7.3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

7.4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute breach of this authorization.

7.5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

7.6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"

7.7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

7.8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.

7.9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

7.10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

M/s. Vikas Trends Pvt. Ltd.(ID-31864)

Page 7 of 8

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

- 7.11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 7.13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
- 7.15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 7.16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
- 7.17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
- 7.18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
- 7.20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
- 7.21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
- 7.22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
6. The rest of the conditions of the above referred CCA order shall remain unchanged. You are directed to comply with these conditions.

For and on behalf of
Gujarat Pollution Control Board


(G.B. Vasavada)
Senior Scientific Officer



Gujarat Pollution Control Board

PCB Id: 31864

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details	M/S, Vikas Trends Pvt. Ltd. (Old Name :Goyal Knitfab Pvt.Ltd.)	Outward No: 57611-25/04/2024																																
Email :	vikastrendz2017@gmail.com	PLOT NO:BLOCK-505, NR. GUJARAT ECO TEXTILE PARK, -, PALSANA - 394315																																
Telephone :	9824144071	DIST : Surat, TAL : Palsana , SIDC : Not In Gidc																																
Inspection Id :	790935 (On Application)	Ro Name : Surat																																
2 Type / Scale / Sector / Status :	RED / MEDIUM / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / In Operation																																	
3 Inspection Dt & Time :	20/04/2024 12:15 / Air , Water , Hazd	Person Contacted : Mr. Amit Shyamlal Kokra																																
4 Env Audit Detail :	Sch : 2 , S.N.Hirpara Pollution Consultants and Engg. P. Ltd , Year : 2017 , On Dt :																																	
	Commissioned Dt : 01/06/2008	Production Start Dt : 01/06/2008 Applicability of CRZ Rules : No																																
5 Water Consumption in Kilo Lts Per Day	Ind : 2670.000	Dom : 40.000 Borewells: 4																																
6 Waste Water generation / Discharge (klpd) :	Ind : 1490.000	Dom : 34.000 Tubewells: 0																																
7 Consumer No.(Electric Meter):	Source of Water Supply: Borewell																																	
8 Disposal Mode of Industrial / Domestic :	Common E.T.P / Common E.T.P																																	
9 Discharge Pt / Final Receiving Body (Ultimate):	Reused and remaining send to CETP M/s. NPICSL / Reused and remaining send to CETP M/s. NPICSL																																	
10 Status of water consent Under the Water Act,1974:	AWH-120901-30/06/2024 Last Inward:310612-20/04/2024[PRO]																																	
11 Effluent Treatment plant (ETP) : Units, if provided and status :	ETP Details : P-Chemical Dousing Tank,P-Collection Tank,P-Equalization Tank,P-Flash Mixer,P-Floculator,P-Oil-Grease Trap,P-Pri Settling Tank,S-Aeration Tank,S-Filter Pressure,S-Settling Tank,S-Sludge Dry Beds,S-Sludge Holding Tank,T-Carbon Filter,T-Sand Filter																																	
12 Whether Industry is a member of CETP ?	No																																	
13 Boilers=1 , DG Sets=4 , Flue Gas =3, Process =0 , ETP Cap = 341 , Capacity of All = 25 Hp × 2 and 30 Hp × 2	APCM Details : Bag Filter,Multi Cyclone ,Scrubber Fuel Used : Coal,Diesel Stack Attached to : Boiler+T.F.H,D.G. Sets																																	
14 TSDF Name :	B.E.I.L, Ankleshwar [14983]																																	
15 Lab Charges Pending :	Rs. 20785.00	Water Cess Charges Pending : NIL																																
16 Last Env. Form V : 2021-2022	Water Cess Return : 2017-2018	HW Monthly Return : 2024-03																																
17 Last 3 Legal Action :	<table border="1"> <thead> <tr> <th>Insp Dt</th> <th>Act</th> <th>Leg Dt</th> <th>For</th> <th>Insp ID</th> <th>IR-Leg</th> <th>Type</th> <th>Out No</th> </tr> </thead> <tbody> <tr> <td>24/08/2022</td> <td>REV</td> <td>02/09/2022</td> <td>33A,PER,</td> <td>682837</td> <td>REV</td> <td>HOR</td> <td>682023</td> </tr> <tr> <td>04/06/2022</td> <td>REV</td> <td>07/06/2022</td> <td>3MT,</td> <td>673374</td> <td>REV</td> <td>APP</td> <td>674363</td> </tr> <tr> <td>19/05/2022</td> <td>DIR</td> <td>30/05/2022</td> <td>31A,IMM,</td> <td>671562</td> <td>DIR</td> <td>ROU</td> <td>673630</td> </tr> </tbody> </table>		Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No	24/08/2022	REV	02/09/2022	33A,PER,	682837	REV	HOR	682023	04/06/2022	REV	07/06/2022	3MT,	673374	REV	APP	674363	19/05/2022	DIR	30/05/2022	31A,IMM,	671562	DIR	ROU	673630
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Monthly Patrak Data :	Last Return : 202403	HAZD Waste Disposal : 0.000 (0 Trucks)																																
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25/04/2024

1/8 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 31864

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)



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One Time Updatons

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	- Electric Company Name (Power Supply)	-----	
p	- On East Direction of the location of the Company	Open Block	
p	- On North Direction of the location of the Company	Open Road	
p	- On South Direction of the location of the Company	Spectrum Chemical	
p	- On West Direction of the location of the Company	Spectrum Chemical	
o	- Production since (Date) or Proposed	01/06/2008	
g	- Nos of Stacks (Flue Gas & Process)	0, 0	
k	- Recycler Registration Valid ??	N.A	
j	- Name & Address of MAIN Re-Cycler	-----	
h	- Regd with T.S.D.F	BHA-B.E.I.L, Ankleshwar [14983]	
i	- Recyclable Hazd Waste Disposal to	O/s State	
f	- Display Board Provided at the Entrance ?	Yes	
l	- CETP Name	BEP-Bavla Eco Project, Tal: Bavla, Dist: Ahmedabad. (SAN-10653)	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	

General Observation

a	- R.O File No	ID-31864	
a	- Is the Industry in Operation ??	Yes	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	Yes	
e	- SMF availability	Provided	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	01, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	N.A.
----	--	-----	------

Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	

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Gujarat Pollution Control Board

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(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Partially	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	----	
g	- Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	N.A.
h	- Installed capacity of the plant based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity)	---	
i	- Technical capability and equipment complying with the SOP/Guideline?	Yes	N.A.
j	- Is unit complying the conditions gives in SOP/Guidelines?	Yes	N.A.
k	- Facility is adequate for the applied process	Yes	N.A.
l	- Passbook is maintained?	Yes	N.A.
m	- Details of PLL, if applicable	---	
n	- Details of safety specs provided by the facility	---	
o	- Separate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	N.A.
p	- Quantity of Hazardous waste procured as per CCA?	Yes	N.A.

Water Parameter

b	- Source of Water Supply	Borewell	
c	- W.W.G is EXCEEDING the CCA Limits	No.	
d	- W.W Disposal as per the Consent Conditions ?	Yes	
e	- Was the ETP in operation ?	Yes	
f	- Treatment System ADEQUATE to handle existing effluent	Adequate	
g	- Did u observe ANY ILLEGAL Discharge ??	No.	
h	- Nos of Samples collected	01	

Remarks :

CTE REJECTED

Site Observations during Inspection , PCB-ID: (31864)

25/04/2024

4/8 (Through XGN)



Inspection Crux:

Water Observation:

Source of water supply is from bore well. Generated industrial w/w is being treated in provided primary ETP units and partly reuse in mfg process for washing section and remaining w/w discharged in to CETP- NPICSL for further treatment & disposal through u/g drainage system. Sample of w/w from outlet of industry is collected, as mentioned in sample details. Generated domestic w/w is disposed off in to soak pit system. Unit has provided flowmeter at final outlet of ETP and noted reading-807610 m3. [4727]-25/04/2024

Air Observation:

Unit has provided steam Boiler (Cap- 7.5 TPH) and TFH (Cap- 4000 U) having common stack. Unit has provided TCS, Bag Filter followed by Alkali scrubber as APCMs attached with steam Boiler & MCS, Bag filter and alkali scrubber as an APCM to TFH. During visit Boiler and TFH along with its APCMs are found in operation. Coal is used as fuel in boiler and TFH. Unit has adopted auto fuel firing system. One flue gas stack sample is collected from common stack attached to boiler & TFH, details are as per data sheet. Unit has provided energy meter for the operation of APCMs & its reading noted as 12539 KWH (for Boiler) & 08129 KWH (for TFH). Unit has provided CEMS device and noted reading-36.24 mg/Nm3. Unit has four D. G. Sets (Cap-500x2,380, 125 KVA) as standby facility. [4727]-25/04/2024

Hazard Observation:

During visit @ 120 Nos. of discarded drums are store in storage area within premises. [4727]-25/04/2024

General Observation:

This unit is visited with reference to CCA renewal application. Unit is engaged in "Dyeing of Art Silk Grey Fabrics-60, 00,000 Mtrs/Month" for the same unit has obtained valid CCA-A vide C.O NoAWH-120901 having validity up to 30-6-2024. During visit unit is found in operation. [4727]-25/04/2024

~ RO Comments/Reply :Based on IR... / I recommend :May be GRANTED (After making necessary verification; I agree with inspecting officer; hence issuance / renewal of Authorization to the Industry is recommended as per the provisions of Rule 6(2) of the Hazardous and Other Wastes (Management & Handling & Transboundary Movement) Rules 2016.)-25/04/2024

I recommend :

W.C Notings: -----[4707-LSS]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

1. છેલ્લા 03 માસના ઉત્પાદન, પાણી વપરાશ, વેસ્ટ વોટર જનરેશન, ડિસ્ચાર્જ, ફ્યુલ વપરાશ અને Hazardous વેસ્ટ જનરેશન, સ્ટોક તથા ડિસ્પોઝલની માહિતી રજુ કરવી.

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

PCB Id: 31864

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. છેલ્લા ૦૩ માસના ઉત્પાદન, પાણી વપરાશ, વેસ્ટ વોટર જનરેશન, ડિસ્ચાર્જ, ફ્યુલ વપરાશ અને Hazardous વેસ્ટ જનરેશન, સ્ટોક તથા ડિસ્પોઝલની માહિતી રજુ કરવી.; all uploaded files are submitted GPCB RO office. (17/01/2024)	766577(03/01/24)	---
2. કોલસાની સાથે Wood Saw Waste બળતણ તરીકે ઉપયોગ કરો છો તો બોર્ડની જરૂરી મંજૂરી મેળવી લેવી.; We have submitted the required details to the board. Acknowledged copy of reply is uploaded in Extra Documents pdf for your ready reference. (18/04/2023)	732517(07/04/23)	---
1. છેલ્લા ૦૩ માસના ઉત્પાદન, પાણી વપરાશ, વેસ્ટ વોટર જનરેશન, ડિસ્પોઝલ at CETP, ફ્યુલ વપરાશ અને Hazardous વેસ્ટ સ્ટોક /જનરેશન તથા તેના ડિસ્પોઝલની માહિતી રજુ કરવી.; We have submitted the required details to the board. Acknowledged copy of reply is uploaded in Extra Documents pdf for your ready reference. (18/04/2023)	732517(07/04/23)	---



Gujarat Pollution Control Board

PCB Id: 31864

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (31864)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	A-3	pm: 502 lit., so2: 57.6 lit. & nox : 1580 ml / 37-ambient	1230-1300	REP	from common stack attached to boiler & tfh through apcm ~	25/4488
2	W-11	@ 7 to 8 on ph strip / 33	1220-1220	REP	from final outlet of industry ~	Brownish

B Process Stacks

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler+T.F.H	36	Boiler - 7.5 MT/Hr & TFH - 4000 U	YES	FIL,MUL,SCR	Coal	45 MT/Day	APCM are found in operation during visit
2	D.G. Sets	11	D. G. Set – 2 Nos. Capacity : 500 KVA & 125 KVA Stand by	NO	N.A	Diesel	Diesel - 183.5 Liters/Hr (Total for 2 D. G. Set)	
3	D.G. Sets	11	D. G. Set – 2 Nos. Capacity : 500 KVA & 380 KVA Stand by	NO	N.A	Diesel	Diesel - 183.5 Liters/Hr (Total for 2 D. G. Set)	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Used or Spent Oil	I -5.1	0.600-M.T	COL,CYC,STO,TRA
2	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	4.410-M.T	COL,CYC,STO,TRA
3	Chemical sludge from waste water treatment	I -35.3	53.500-M.T	COL,DSS,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	dyeing & printing of art silk gray fabrics	6000000.000	6000000.000 - MTS	6000000.000	Applying for CCA Renewal application.
2	dyeing of art silk gray fabrics	0.000	0.000 - MTS	0.000	Kindly remove this product

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	auxillaries	63.000 - M.T
2	detergent	12.000 - M.T
3	dyes	6.600 - M.T
4	finishing	9.000 - M.T
5	grey fabrics	6900000.000 - MTS
6	hydro	3.600 - M.T
7	oxalic acid	4.800 - M.T
8	printing gum	18.000 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 2710.000	WWG : 1524.000	Water Source	Remark
1	Boiler Feed	150.000	15.000	Borewell	
2	Cooling Water	50.000	5.000	Borewell	
3	Domestic Purpose	40.000	34.000	Borewell	
4	Mnfg Process	2425.000	2091.000	Borewell	
5	Others	25.000	25.000	Borewell	Used in Alkali scrubber
6	Wash Water	20.000	20.000	Borewell	

H Solid Waste

Inspection Team : MR. BHAVESHGIRI CHANDUGIRI GOSAI - MR. CHETANKUMAR CHHAGANBHAI HADIA

25/04/2024

7/8 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 31864

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(MR. BHAVESHGIRI CHANDUGIRI GOSAI)

Annexure - C

ANALYSIS REPORT FOR AIR

TYPE : Stack-Flue Gas

Gujarat Pollution Control Board

Surat

Plot No. 11-12/2,3

GIDC - Pandesara

Surat - 394221

Tele:(0261) 2442696

Sample ID:433480 - Analysis Completion:29/04/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB

Inward : 50993

1. Name & : M/S, Vikas Trends Pvt. Ltd. (Old Name :Goyal Knitfab Pvt.Ltd.) - 31864
2. Address of the Unit : BLOCK-505,NR. GUJARAT ECO TEXTILE PARK,-
PALSANA - 394315,Taluka : Palsana, District : Surat, GIDC : Not In Gide
3. Nature of Sample : REP-Representative/Grab , (Insp Type : APP-On Application)
4. Sample Collected By : MR. BHAVESHGIRI CHANDUGIRI GOS
5. Date & Time of Collection & Receipt : 20/04/2024, (1230 to 1300)
6. Date of Start & Completion of Analysis : 22/04/2024 & 29/04/2024
7. Sampling Point : From common stack attached to Boiler & TFH through APCM ~
8. Fuel : Coal
9. APCM : Boiler: TCS+B.F.+A.S., TFH: MCS+B.F.+A.S.
10. Thimble & Weight (gm) : 25/4488
11. Temperature on Collection : 37-Ambient & Volume-Absord Media : 50 ml for SO2 & 25 ml for NOx
12. Volume-Gas Passed : PM: 502 lit., SO2: 57.6 lit. & NOx : 1580 ml
13. Parameters : 3 & Oper Time(Min) : 30 min.

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	PM-Stack	MG/NM3	IS: 11255 (Part – 1), 1985 (Reaffirmed 1999)	1 – 5000 mg/NM3	135
2	SO2-Stack (PPM)	PPM	IS: 11255 (Part – 2), 1985 (Reaffirmed 2009)	5 – 500 mg/NM3	10.83
3	NOX-Stack	PPM	IS:11255(Part-7), 2005	5 – 500 mg/NM3	4.07

Laboratory Remarks : Freeze By:445-lab_445 Dt.: 30/04/2024

J.D.OZA, Lab Head

Field Observation :



ANALYSIS REPORT FOR
WATER / WASTE WATER SAMPLE

Gujarat Pollution Control Board, Surat
Plot No. 11-12/2,3
GIDC - Pandesara
Surat - 394221
Tele:(0261) 2442696

Sample ID:433479 - Analysis Completion:06/05/2024

Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / LAB
Inward : 50984

TEST REPORT

Test Report No. : 50984

Date: 06/05/2024

1. Name of the Customer : M/S, Vikas Trends Pvt. Ltd. (Old Name :Goyal Knitfab Pvt.Ltd.) - 31864
2. Address : BLOCK-505,NR. GUJARAT ECO TEXTILE PARK,-
PALSANA-394315, Taluka : Palsana, District : Surat, GIDC : Not In Gide
3. Nature of Sample : REP-Representative/Grab, (Insp Type : APP-On Application)
4. Sample Collected By : MR. BHAVESHGIRI CHANDUGIRI GOS
5. Quantity of Sample Received : @5 lit
6. Code No. of the Sample : 433479
7. Date & Time of Collection & Inwarding : 20/04/2024 , (1220 to 1220) & 22/04/2024
8. Date of Start & Completion of Analysis : 22/04/2024 & 06/05/2024
9. Sampling Point : From final outlet of industry ~
10. Flow Details (Remarks) : Yes
11. Mode of Disposal : Into CETP-NPICSL through U/G drainage system
12. Ultimate Receiving Body : Reused and remaining send to CETP M/s. NPICSL
13. Temperature on Collection : 33 & pH Range on pH Strip :@ 7 to 8 on pH strip
14. Carboys Nos for : Barcode & Color & Appearance :Brownish
15. Water Consumption & W.W.G (KLPD) : Ind :2670.000 , Dom :40.000 & Ind :1490.000 , Dom :34.000

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part – 9) – 1984(Reaffirmed 2006)	Ambient oC - 60 oC	33
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	1 – 14 pH value As or	7.59
3	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	2 - to 99 Hazen & 1-50	50
4	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 – 200000 mg/L	1982
5	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 – 10000 mg/L	108
6	Chloride	mg/l	Argentometric method. (4500 Cl ⁻ B APHA Standard M	1 - 50000 mg/l	563
7	Sulphate	mg/l	APHA(23rd edi) 4500 SO ₄ E	2-40mg/l	233
8	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2(5.0- 50000 mg/l	904
9	Oil & Grease	mg/l	Liquid – Liquid Partition Gravimetric method. (5520 B	01 – 1000 mg/l	8.4
10	Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extra	0.1 – 50 mg/l	0.27
11	B.O.D (3 Days 27oC)	mg/l	3 – Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05–50000 mg/l	235

Laboratory Remarks : Freeze By:445-lab_445 Dt.: 06/05/2024


J.D.OZA, Lab Head

Field Observation :

Note : 1. * - These parameters are NOT covered under the scope of NABL.

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
- Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
- Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23rd Edition by APHA.
- Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.



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EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-C

Statutory Rules and Orders (Other than those published in Parts I, I-A and I-L) made by Statutory Authorities other than the Government of Gujarat including those made by the Government of India, the High Courts, the Director of Municipalities, the Commissioner of Police, the Director of Prohibition and Excise, the District Magistrates and the Election Commission, Election Tribunals, Returning Officers and other authorities under the Election Commission.

THE GUJARAT GOVERNMENT GAZETTE EXTRAORDINARY PUBLISHED BY AUTHORITY

THURSDAY, OCTOBER 26, 2017

PART IV-C

GUJARAT POLLUTION CONTROL BOARD NOTIFICATION SECTOR -10A, NEAR AIR FORCE STATION, GANDHINAGAR.

The Gujarat Pollution Control Board in exercise of the powers conferred under clause (d) of Section (2) of the Air (Prevention and Control of Pollution) Act 1981, here by notifies the following fuels as the "APPROVED FUELS" in the state.

- (1) List of "APPROVED FUELS"
 1. Coal
 2. Lignite
 3. Furnace Oil/LDO/LSHS
 4. Motor Gasoline
 5. Diesel
 6. Liquid Petroleum Gas (LPG)
 7. Compressed Natural Gas(CNG)/LNG
 8. Kerosene
 9. Naphtha
 10. Firewood
 11. Bio-gas

12. Agro waste/bio fuel/briquettes
13. RDF, as per provisions of Solid Waste Management Rules-2016.
14. Petcoke
15. Charcoal

(2) Petcoke is hereby notified as "APPROVED FUELS" subject to the following conditions:-

- a) The Sulphur content shall not be more than 7 % in any case/circumstance.
- b) Petcoke shall be permitted in the following projects only:-
 - i. Cement manufacturing in kilns
 - ii. Thermal Power Plant/Captive Power Plant of capacity above 25 MW
(with a condition to mix lime granules in required quantity with Petcoke)
 - iii. Glass manufacturing- up to 25 % of total fuel consumption
 - iv. Refractories manufacturing

(3) For utilization of the above approved fuels, adequate APCM shall be provided by the unit.

(4) CTE/CCA/EC, as the case may be, shall have to be obtained for utilization of these fuels.

(5) The use of Petcoke shall not be permitted in Eco-Sensitive Zone.

**K.C.MISTRY,
MEMBER SECRETARY,
GUJARAT POLLUTION CONTROL BOARD
GANDHINAGAR**



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GUJARAT POLLUTION CONTROL BOARD

NOTIFICATION

Gandhinagar, 12th December, 2019.

No: GPCB/P-1/218(A)/530582: The Gujarat Pollution Control Board in exercise of the powers conferred under clause (d) of Section (2) of the Air (Prevention and Control of Pollution) Act 1981, hereby makes the following amendments in the Gujarat Government Gazette notification in Vol. LVIII on Friday October 27, 2017 and Vol. LIX, Tuesday February 6, 2018.

- (A) In the serial no. (1) of (3) list of approved fuels, "Furnace oil (FO)" is deleted for new Project/Permission.
- (B) The serial no. (2) of notification dated 27.10.2017 and serial no. (B) of notification dated 06.02.2018 shall be replaced and read as under for new Project/Permission:
- (1) Petcoke is hereby notified as "APPROVED FUEL" subject to the following conditions:-
- The Sulphur content shall not be more than 7% in any case/ circumstance.
 - Petcoke shall be permitted in the following projects only:-
 - Cement manufacturing in kilns.
 - Glass manufacturing- up to 25 % of total fuel consumption.
- (C) The new project in the sector mentioned above in serial number (1)(b), using Petcoke or Furnace Oil (FO) as a fuel shall not be permitted in Non-attainment cities declared by the Central Pollution Control Board, New Delhi.

N. M. TABHANI,
Member Secretary,
Gujarat Pollution Control Board,
Gandhinagar.

GOVERNMENT CENTRAL PRESS, GANDHINAGAR